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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.856 OF 2010

Cuttack this the 29th day of December, 2010

CORAM:

HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

...
Bichitrananda Majhi ...Applicant

-VERSUS-

Union of India & Ors. ...Respondents

Heard Shri P.K.Padhi, learned counsel for the applicant and Shri P.R.J.Dash, learned Addl. Standing Counsel (on whom a copy of this O.A. has already been served) appearing on behalf of the Respondent-Department and perused the materials on record.

It is the case of the applicant that while working as Postal Assistant under the Respondent-Department, he has been dismissed from service by the order of the Disciplinary Authority vide Annexure-A/1 dated 17.4.2006. The appeal preferred by the applicant having been rejected by the Appellate Authority vide Annexure-A/3 dated 18.2.2009, he has preferred revision petition vide Annexure-A/4 series before the Revisional Authority and having no response, has moved this Tribunal with a prayer to direct Respondent No.1 to dispose of the revision petition as aforesaid.

I have considered the submissions made by the learned counsel for the parties. Having regard to the nature of relief sought, I do not like to express any opinion on the merit of the case. However, as agreed to by the learned counsel of both the sides, I direct Respondent No.1, viz., Chief Post Master General, Orissa Circle, Orissa, Bhubaneswar, to consider the pending revision petition vide Annexure-A/4 series and dispose of the same through a reasoned and speaking order within a period of sixty days from the date of receipt of this order, under intimation to the applicant.

Adl

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With the above observation and direction, this O.A. is disposed of at the stage
of admission itself.

Send a copy of this order along with copy of the O.A. to Respondent No.1 at
the cost of the applicant for compliance and free copies of this order be made over to
the learned counsel for the parties.


JUDICIAL MEMBER